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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

HYDERABAD

R.A.No. 105 OF 1999

DATE OF ORDER: 4-11-1999.

in
O.A.No.782 OF 1999. & OA.No.782 of 1999.
BETWEEN:

1. Chairman, Union Public Service
Commission, Dholpur House,
Shah Jahan Road, New Delhi.

2. The Secretary, Union Public Service
Commission, Dholpur House, Shah
Jahan Road, New Delhi.

...Applicants

a n d

1. R.V.S.Chalapathi Rao.

2. K.Praseeda.

...Respondents

COUNSEL FOR THE APPLICANTS :: Mr.B.Narsimha Sharma

COUNSEL FOR THE RESPONDENTS :: Mr.M.V.S.Sai Kumar

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

: O R D E R :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.M.C.Jacob for Mr.B.Narsimha Sharma, learned
Standing Counsel for the Applicants.

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2. The Respondents in the OA filed this RA for reviewing the Judgment in OA.No.782 of 1999, disposed of on 25-5-1999. The OA was disposed of directing the respondents to interview the applicants therein provided the number of interviews including the applicants does not exceed 1480 candidates.

3. The short back-ground of this case is as follows:-

4. In the Civil Services Examination, 1998, initially the number of vacancies were advertised as 740. Hence, twice the number of candidates who qualify in the Written Examination should be called for interview. But before the interviews started, the number of vacancies was reduced to 470. Hence, the respondents called only 940 candidates for the interview. The applicants in the said OA.No.782 of 1999 protested against the calling of only 940 candidates for the interview instead of 1480 candidates. In that context, the Judgment was delivered in the OA.No.782 of 1999.

5. The learned Counsel for the Respondents in the OA submits that the Order in the OA was received on 1-7-1999. Before that the interviews were over. Hence, the applicants in the OA were not called for the interview.

6. Subsequently, the Apex Court in Civil Appeal No.3177 of 1999, (Annexure-III, page.43 to the RA) had held that the number of candidates to be called for interview is to be decided only on the basis of the



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number of vacancies assessed while issuing notice for interview. Hence, the Apex Court had held that calling 940 candidates for interview instead of 1480 is in order.

7. The Civil Appeal No.3177 of 1999 was disposed of on 13-5-1999. It may be possible that the said Judgment may not have been brought to the notice of this Bench when it passed the Order in OA.No.782 of 1999.

8. In view of the law laid down by the Apex Court, the Order passed on 25-5-1999 in the OA.No.782 of 1999 has to be re-called and set aside. Accordingly, the Order dated 25-5-1999 is re-called and the OA.No.782 of 1999 is dismissed. No costs.



(R.RANGARAJAN)
MEMBER(ADMN.)



(D.H.NASIR)
VICE CHAIRMAN

DATED: this the 4th day of November, 1999

Dictated in Open Court

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